

GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
LOK SABHA
UNSTARRED QUESTION NO. 4310
TO BE ANSWERED ON 11.08.2016

GENERATION OF POWER THROUGH NON-CONVENTIONAL SOURCES

4310. SHRI J.C. DIVAKAR REDDY:

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

- (a) whether India is one of the countries of the world which has supported the UN Resolution regarding the generation of power through non-conventional energy sources to reduce the pollution and to conserve the fossil fuels, if so, the details thereof;
- (b) whether the Union Government had issued any policy guidelines dated 25.11.1994 and adopted by the Government of Andhra Pradesh vide GO No. 93 dated 18.11.1997, and if so, the salient features of the guidelines;
- (c) whether the guidelines are binding for a period of 20 years for the projects which were sanctioned during the period; and
- (d) if so, the details thereof, and if not, the reasons therefor?

ANSWER

MINISTER OF STATE FOR POWER, COAL , NEW & RENEWABLE ENERGY & MINES
(SHRI PIYUSH GOYAL)

(a): The UN General Assembly, in its 66th Session, adopted a Resolution on 22nd December, 2011 on ‘Promotion of New and Renewable Source of Energy.’ India being a member of the United Nations, is Party to the Resolution.

(b): Ministry of New and Renewable Energy (MNRE) issued policy guidelines dated 25th November, 1994. Subsequently, Government of Andhra Pradesh, vide Government Order No. 93 dated 18th November, 1997, notified incentives for power purchase from renewable sources of energy viz., Wind, Biomass Power and Cogeneration etc. The details of the guidelines are given at **Annexure**.

(c) & (d): After constitution of Andhra Pradesh Electricity Regulatory Commission (APERC), the orders dated 20.03.2004 were issued by the APREC vide R.P. No. 84/2003 in O.P. No. 1075/2000 for purchase of power from Non-Conventional Energy Sources shall be applicable. The fixation of tariffs for various Renewable Energy Projects is being done by the APERC as per Section 86(1) (e) of the Electricity Act 2003.

ANNEXURE

Annexure referred to in reply to part (b) of Lok Sabha Unstarred question no. 4310 for 11th August, 2016 regarding "Generation of power through non-conventional sources".

Details of the policy guidelines Dated 25th November, 1994

S.No.	Description	
1.	Power Purchase Price	Rs. 2.25/-
2.	Escalation	5% per annum with 1997-98 as base year and to be revised on 1 st April of every year upto the year 2000 A.D
3.	Wheeling Charges	2%
4.	Third Party Sales	Allowed as a tariff not lower than HT. tariff of A.P.S.E. Board.
5.	Banking	Allowed upto 12 months
	(a) Captive Consumption	Allowed throughout the year on 2% banking charges
	(b) Third Party Sale	Allowed 2%banking Charges from August to March.